

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101

Appeal No. - 384/252/ND/2020

IN THE MATTER OF:

M/S. DALPATPUR R E INFRASTRUCTURES PRIVATE LIMITED

....Applicant

Vs.

RoC

.....Respondent

SECTION

U/s 252

Order delivered on 19.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Madhusmita Bora

For the Respondent

: Ms. Sweety Kumar, ARoC, Ms. Addeba on behalf of IT Deptt.

ORDER

Ms. Madhusmita Bora, for appellant, Ms. Sweety Kumar appeared for RoC and Ms. Adeeba Income Tax Department have appeared .

Ld. ARoC and Ld. Counsel for Income Tax Deptt. submitted that they have not received copy of the memo of appeal. Ld. Counsel for the appellant is directed to serve the copy of memo of appeal on the email Id of the Ld. ARoC as well as Ld. Counsel for Income Tax Department in course of day. Ld. Counsel for Income Tax Department and Ld. ARoC are requested to share their email id with the Ld. Counsel for appellant today.

Ld. ARoC and the Income Tax Department both are directed to file the reply/report within four weeks' from today. List the case on **23.11.2020**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)